GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:484 ANSWERED ON:26.11.2014 RECOGNITION OF UNIVERSITIES Rathwa Shri Ramsinh Patalyabhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria laid down for universities to be recognized under section 2
- (f) of the University Grants Commission Act, 1956;
- (b) whether a number of private universities in the States including Gujarat have applied for recognition under section 2

(f);

- (c) if so, the details thereof, State-wise along with the number of applications approved for grant of recognition; and
- (d) the time by which remaining applications are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA)

- (a) : Any university established or incorporated by or under a Central Act, a Provincial Act or a State Act automatically falls under section 2(f) of UGC Act, 1956. As such, these universities do not require recognition from the University Grants Commission (UGC) separately. The UGC maintains a list of universities, established or incorporated as per Section 2(f) of the UGC Act, 1956, on its website at www.ugc.ac.in. The name of a University is included in this list, by the UGC, after the university concerned furnishes the Act and Notification, establishing that University.
- (b) to (d): The UGC has informed that a number of private universities have furnished their Act and Notification and have consequentially been included in the list of universities, established and incorporated as per Section 2(f) of the UGC Act, 1956. This list, state-wise, for private universities, is available at http://www.ugc.ac.in/print_privateuniversity.aspx. The UGC has further informed that no proposal from Private Universities is pending before the UGC for inclusion in UGC list.